

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES  
LOK SABHA UNSTARRED QUESTION NO. 1705  
TO BE ANSWERED ON 06<sup>TH</sup> MARCH, 2018

**SHELTER FOR ANIMALS**

1705. DR P. VENUGOPAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether it is true that a fourth of India's dairies had no shelter for animals and all of these dairies housed sick and injured animals, if so, the details thereof;
- (b) whether it is also true that nearly 55% of dairy owners allowed their sick animals to be milked, if so, the details thereof;
- (c) whether it is also true that there was also minimal veterinary care and indiscriminate use of Oxytoxin across the country; and
- (d) if so, the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRIMATI KRISHNA RAJ)

(a) & (b) As informed by Animal Welfare Board of India under Ministry of Environment Forests and Climate Change, "regulation of cattle dairies are done by the State Government as per the Prevention of Cruelty to Animals (Registration of Cattle Premises) Rules, 1978 and no information is available with Board on the **issue**". However, Indian dairy is characterised by small holder dairy system where herd size is ranging from 1-2 milch animals to supplement the rural household income.

(c) to (d) The veterinary services and veterinary care are mandate of the State Governments. However, in order to complement and supplement the efforts made by the States, Government of India is implementing Livestock Health and Disease Control programme. The Drug Controller of India had informed misuse of Oxytocin by dairy owners reported in various forum including in print and electronic media. The Department also received some reports from various sources. The Department of Animal Husbandry, Dairying and Fisheries had issued advisories to all State Governments/ Union Territories to build close liaison with State Drug Controller to check the clandestine use of oxytocin by the dairy owners. Further, all the State Animal Husbandry Departments had been requested to utilize extension services/facilities to undertake information, education and communication campaign for educating farmers about harmful effects of misuse of oxytocin on milch animals which also amounts to cruelty to animals.

The Department of Animal Husbandry had also written a letter Ministry of Health and Family Welfare to review their notification and consider appropriate action on marketing of oxytocin for veterinary purposes.

The Drug Controller General of India reported that following measures had been taken under the provisions of the Drugs and Cosmetics Act,1940 and Rules made thereunder to prevent misuse of oxytocin:

- (a) Oxytocin formulation is permitted to be manufactured and sold in single unit blister pack only ;
- (b) Under Section 26A of the Drugs and Cosmetics Act, 1940 (23 of 1940), a notification has been issued vide GSR no. 29 (E) dated 17/01/2014, to regulate and restrict the manufacture, sale and distribution of the Oxytocin in the country and to prevent its misuse, directing that the drug Oxytocin shall be manufactured for sale or for distribution or sold in the following manner:
  - (i) The manufacturers of bulk oxytocin drug shall supply the active pharmaceutical drug only to the manufacturers licensed under the Drugs and Cosmetics Rules, 1945 for manufacture of formulations of the said drug and
  - (ii) The formulations meant for veterinary use shall be sold to the veterinary hospitals only.

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